

1	2	3	4	5
24.	4-laning of Aligarh- kanpur Pkg-II (Bhadwas-Kalyanpur) Section of NH-91 (New NH-34)	45.20	1958.44	2018
25.	4-laning of Aligarh- kanpur Pkg-III (Kalyanpur-Naviganj Section of NH-91 (New NH-34)	61.21	297.41	2018
26.	Balance work of Bareilly- Sitapur section from Km. 262.00 to 413.20	157.59	697.42	2019
27.	NH-709B, Shamli to Saharanpur (Pkg-II)	62.77	531.00	2019
28.	NH-709AD, Panipat - Shamli, Pkg-I	35.58	1228.25	2019
29.	NH-709AD, Shamli - Muzaffarnagar, Pkg-II	42.87	1623.93	2019

Implementation of the Motor Vehicles Act

126. SHRI ELAMARAM KAREEM: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) States that have implemented and have not implemented the amended Motor Vehicles Act;

(b) whether any change has been made in the levying of penalties proposed in the Act by the States if so, details thereof;

(c) whether Government is aware that there is widespread protest from all sections of the society, especially on the unprecedented escalation of fines and penalties;

(d) whether Government is ready to accept the fact that there was no consultation and consensus with stakeholders before passing such an important legislation; and

(e) the manner in which the road transport corporations are affected by this Act?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) and (b) The Ministry has not received any information from any State that have not implemented the provisions of the Motor Vehicles (Amendment) Act, 2019. As per section 200 of the Motor Vehicles Act, 1988 the State Government may by notification in the official gazette specify such amount for compounding of certain offences. As per the available information, for certain offences Gujarat, Karnataka, Manipur and Uttarakhand have reduced the penalties.

(c) Initially with the coming into force certain provisions including enhanced penalties for violations as notified w.e.f 1st September, 2019, there were initial apprehensions about the implementations which got settled in due course.

(d) No, Sir. During the process of finalisation of the Motor Vehicles (Amendment) Act, 2019 detailed and numerous consultations with stakeholders were held. Further, the Bill was consulted and deliberated in detail in many meetings held by Department-Related Parliamentary Standing Committee on Transport, Tourism and Culture and the Select Committee of the Rajya Sabha.

(e) In the Motor Vehicles (Amendment) Act, 2019, no provisions under Chapter VI "Special Provisions Relating to State Transport Undertakings" *i.e.* from Sections 97 to 108 of the Motor Vehicles Act, 1988 have been amended.

**Repair and maintenance of National Highways (NHs) and
State Highways (SHs)**

†127. DR. SATYANARAYAN JATIYA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state the details of measures taken for the repair and maintenance of the National Highways (NHs) and State Highways (SHs) damaged due to excessive rainfall this year along with the details of such Highways, State-wise?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): This Ministry is primarily responsible for development and maintenance of National Highways (NHs). The works on NHs are accordingly taken up from time to time as per traffic density, inter-se priority and availability of funds to keep the NHs in traffic worthy conditions.

Development and Maintenance of State Highways (SHs) is the responsibility of the concerned State Governments/Union Territory (UTs).

Various types of Maintenance and Repair (M&R) works taken up on NHs include Ordinary Repairs (OR), Periodical Renewals (PR), Special Repairs (SR) and Flood Damage Repairs (FDR).

The M&R of stretches of NHs, where either Development works have commenced or Operation, Maintenance and Transfer (OMT) Concessions/Operation and Maintenance (O&M) Contracts have been awarded, are the responsibility of the concerned

†Original notice of the question was received in Hindi.